

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 06/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/98/2016
NAME OF THE PETITIONER(S) : E. Ravi Kumar Naidu & 10 others
NAME OF THE RESPONDENT(S) : Kandhari Fruitpack Pvt. Ltd. & 2 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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①	Sudha Senthilaram For Anirudh Krishnan	counsel for petitioner	A/Ka Nilan
②	counsel for Sri Varshini	for respondent	Sri Varshini

ORDER

Shri Anirudh Krishnan, counsel for petitioner present. Ms Sri Varshini, counsel for respondents present. Record reveals that on 22.07.2014, counsel for petitioner had submitted that reliefs 1, 2, 3 and 4 sought in the CP will not be insisted on the ground that the said reliefs are the subject matter of arbitration proceedings. He had also submitted that the reliefs which are not sought before the Arbitral Tribunal at Delhi will continue in the CP. Based on his submissions, counsel for petitioner was directed to file an affidavit with regard to the submissions and it is noted that after filing the affidavit the matter would be taken up for further hearing, if necessary. But the petitioner seems to have not complied with the said order so far. Therefore, the petitioner is directed to submit an affidavit in compliance of the said order, by serving a copy on the other side. Put up on 3.11.2016 at 10.30 A.M.


(Ch. Mohd. Sharief Tariq)
Member (Judicial)


(K Anantha Padmanabha Swamy)
Member (Judicial)